

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.24/MP/2026

Subject : Petition under Section 142 of the Electricity Act, 2003 read with Regulation 70(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking directions and initiation of appropriate action against the Respondent for non-compliance of the directions in Order dated 07.01.2024 passed by this Hon'ble Commission in Petition No. 206/MP/2021.

Petitioner : NTPC Green Energy Limited (NGEL)

Respondents : Solar Energy Corporation of India Limited (SECI) and Anr.

Date of Hearing : **19.2.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Venkatesh, Advocate, NGEL
Shri Aashwyn Singh, Advocate, NGEL
Ms. Devishi Gupta, Advocate, NGEL
Ms. Anusha Nagarajan, Advocate, SECI
Shri Rahul Ranjan, Advocate, SECI

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed *inter alia* seeking initiation of proceedings against the Respondents for non-compliance with the binding directions issued by the Commission in its order dated 7.1.2024 passed in Petition No.206/MP/2021 and direction to Respondent No.1 to forthwith comply with the binding direction contained in Paragraphs 27, 34 and 39 of the above order, i.e. reconciled amount and late payment surcharge. The learned counsel submitted that by the order dated 7.1.2024, the Commission, amongst others, recognised the Safeguard Duty Notification No. 2/2020-Customs (SG) dated 29.7.2020 as a Change in Law event and held the Petitioner entitled to compensation along with carrying cost. Further, the contracting parties were directed to carry out the reconciliation of the Petitioner's Change in Law claims on the basis of a clear one-to-one correlation supported by the auditor-certified documents. Pursuant to this order, the Petitioner furnished all the supporting documents in relation to its Change in Law claim, and the reconciliation was concluded on 25.3.2025. SECI *vide* letter dated 9.6.2025 also stated that an amount of Rs. 46.46 crore was found eligible up to the Project's COD against the total claim of Rs. 48.63 crore. However, SECI has failed to release even this undisputed reconciled amount of Rs. 49.45 crore despite the repeated reminders.

2. Learned counsel for Respondent No.1, SECI, accepted the notice and sought four weeks to file a reply.



3. After hearing the learned counsel for the Petitioner, the Commission directed as follows:

(a) Admit and issue notice to the Respondents;

(b) The Respondents to file their replies, if any, within four weeks, with a copy to the Petitioner, who may file its rejoinder(s), if any, within two weeks thereafter.

4. The Petition will be listed for hearing on **7.5.2026**.

By order of the Commission
Sd/-

(T.D. Pant)
Joint Chief (Law)